

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

T.P. No. 134/397-398/NCLT/AHM/2016  
C.P. No. 65/397-398/CLB/MB/2016

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2019**

Name of the Company: Sandeep J. Dave  
V/s.  
Environmental Project Mgmt. Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	JATIN KAPADIA	PCS	Respondent	<i>Jatin Kapadia</i>
2.	Alkesh TALAN	PCS	PETITIONER	<i>Alkesh Talan</i>

**ORDER**

The parties are represented through their respective learned PCS.

On the request of the learned PCS for the Respondent, the matter is adjourned. It is submitted that he has taken the consent of the other side

List the matter on 06.09.2019

*Manorama Kumari*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 18th day of July, 2019